

**BEFORE THE HON'BLE PRINCIPAL BENCH, NATIONAL GREEN
TRIBUNAL, AT NEW DELHI
O.A. NO. 123 OF 2024**

**IN THE MATTER:-
SUDESH KUMAR**

..... APPLICANT

VERSUS

STATE OF HARYANA

.....RESPONDENTS

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Date:- 08.07.2024
Delhi

filed by



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**BEFORE THE HON'BLE PRINCIPAL BENCH, NATIONAL GREEN
TRIBUNAL AT NEW DELHI**

O.A. NO. 123 OF 2024

IN THE MATTER:-

SUDESH KUMAR

..... APPLICANT

VERSUS

STATE OF HARYANA & ORS

.....RESPONDENTS

**OBJECTIONS ON BEHALF OF APPLICANT AGAINST THE REPORT
SUBMITTED BY JOINT COMMITTEE .**

The applicant/objector respectfully submits as under:-

1. That the joint committee has filed the alleged report with false, frivolous and concocted immaterial facts before this Hon'ble tribunal for which they are liable to be prosecuted in accordance with law.
2. That the joint committee has prepared the false report in a clever manner. In Para no. 1 of the alleged report it has been mentioned that the part and parcel of land comprising of Khatauni No. 3425 and khewat No. 2215/1964 situated in village Pratapgarh is under owner and in possession of M.C.F but how much land has not described. In Subsequent sentence the members cleverly defined only that the total land area is 50 acre but did not mention that they are the owner of the said total area of 50 acres however they mentioned that "parcel" of the said land has been handed over for the purpose of 50 MLD sewerage which has been upgraded to 100 MLD.
3. That the above stated part and parcel of land which has been handed over for 50 MLD Treatment plant is situated in different Khasra and Killa numbers which is totally separate from the portion of land under issue. It is

further respectfully submitted that the applicant/objector has not raised any issue with regard to parcel of land upon which 50 MLD STP by way of instant original Application. [Copy of map is enclosed as **Annexure O-1**]

4. That the Green Portion depicts term as "A" in **Annexure O-2** is the area under issue before this Hon'ble Tribunal which is totally different from the area of 50 MLD STP against which the applicant has not taken any plea in present O.A.

It is further respectfully submitted that the Annexure - A enclosed with the Joint Committee report is related to the transfer of land upon which 50 MLD STP is working which is situated in mustanil no. 105 . The said Annexure –A nowhere mentions about the transfer of 50 acres of land to MCF.

It is further respectfully submitted that according the current certified revenue records the said land still belongs to the Public Health Department. [Copy of certified revenue record has already been on record as Annexure A-4 of Original Application]

It is further respectfully submitted that the land in issue was left for the purpose of greenery to curb the toxic gases emerges out from the hard acid treating in 50 MLD sewerage treatment plant and accordingly thousands of trees were roped for the same purpose around the 50 MLD sewerage treatment plant from all four corners which is mandatory in nature but the enclosed **Annexure O-3** all the greenery has become destroyed by the MCF for illegal dumping of waste material.

5. The STP is being upgraded to 100 MLD. On the same piece of Land, the Garbage dump/ garbage processing unit is being set up which is a cause of

serious concern for the residents living in the vicinity and neighbouring sectors developed by HUDA. Whilst the STP itself has its CONS as it produces pungent smell, hybrid bacteria, disposal of excess sludge produced during the process leaving an environment footprint; the garbage dump/ garbage processing unit has much more harmful effects for the environment as well as for the humans and other living organisms. The solid waste materials which are left in the open not only give out bad order but is also a breeding ground for the mosquitoes, flies, insects and other harmful bacteria. The operation of both the units at same site will only compound the problems as it will result in the local residents suffering from nausea, vomiting, diarrhea, gastrointestinal disorders besides outbreak of variety of deadly deceases like malaria, Dengu, chikengunia and carcinogenic deceases like cancer etc.

Further, it will pollute the air, water and contaminate the soil.

6. That the Joint Committee has placed false fact in para no. 2 of the alleged report that ***“Tromels are not yet installed at site and even electricity connection has not been obtained. The site under question is not operational yet.”***

It is respectfully submitted that a news was published in newspaper “Navodya Times” dated 04.03.2024 (i.e. before the preparation of alleged committee report) in which the picture of the site was published with the news that ***“Domestic cylinder is being used for running solid waste plant”***. The picture of installed Tromels has also been shown with the news which clearly establishes that the members of the joint committee has produced false fact before this Hon’ble tribunal for which they are entitled to be

prosecuted under court of contempt act. [True translated copy of newspaper dated 04.03.2024 is enclosed as **Annexure O-4**]

It is further respectfully submitted that the members have specifically stated that the site is not operational yet whereas on 22.02.2024 news was published along with photograph where the dumping of waste material can be seen at the place in question. Further vide news dated before 22.02.2024, the Nodal Officer of respondent no. 7 declared that the plant will start to run from 15th march, 2024 and the same has been started which transpires that the site was operational before the joint committee report was submitted.

[True translated copy of newspaper dated 22.02.2024 is enclosed as **Annexure O- 5**]

7. That in an interview District Forest officer clearly stated that if Dumping Yard is installed in that place it would create irreparable loss and injury to wild habitat.

[Copy of Newspaper dated 12.02.2024 is enclosed as **Annexure O -6**]

Further, in newspaper dated 20.02.2024 another interview of D.F.O. was published in which he admitted that the adjoining land to Forest Department is related to Health Department. [Copy of Newspaper dated 20.02.2024 is enclosed as **Annexure O - 7**]

8. That vide letter dated 03.10.2023 (**Annexure O - 8**) of Dakshin Haryana Bijli Vitran Nigam Limited it is cleared that the connection of electricity has been given to the MCF and the contaiton mentioned in the Joint Committee Report that there is no connection of electricity is false and frivolous.

9. That in Para no. 3 of the alleged report, cutting of 180 trees has been admitted. Now it is worthful to note here that vide Annexure –D and E of the alleged report, the members of joint committee has shown that the alleged offences of cutting down of endangered herbs have been done on 08.02.2024 and 12.02.2024 by the contractor commissioned by Municipal Corporation Faridabad and specific fine has been imposed against the culprit persons.

It is respectfully submitted that vide order dated 05.02.2024 this Hon'ble tribunal constituted the joint committee report upon the illegal cutting down of 500 protected trees and Joint Committee has showed the cutting of 180 trees on dated 08.02.2024 and 12.02.2024 which is after the matter was listed on 05.02.2024 which clearly transpires that the said report was prepared for eye wash of this Hon'ble tribunal and the documents (Annexure D & E) was prepared in false and conspired manner. It is further respectfully submitted that the letter dated 12.01.2024 (Annexure A-8 of Original application) issued by forest department in lieu of complaint dated 04.12.2023 submitted by the applicant to the Forest department clearly depicts the fact that the report of joint committee deliberately evaded the true fact about the cutting of 500 protected trees. . It is pertinent to mention here that instead of creating a green belt (as required as per norms) around the Project, the existing thick forest land cover has been removed by the MCF.

[Photographs of G.P.S. having 500 trees if enclosed as **Annexure O -9** and Photograph of G.P.S. having empty land is enclosed as **Annexure O-10**]

It is further respectfully submitted in case of admitted fact that 180 trees have been cut on the Forest Land to primarily establish the garbage dumping yard. While cutting the trees, JCB machines were used to smoothen the surface of the Forest Land. This is illegal and is violation of Forest Conservation Act 1980 and Indian Forest Act 1927.

and While selecting/ developing the site, Project Proponent has not consulted the Municipal Solid Waste Management Manual of the Ministry of Urban Development, Govt of India.

10. That as per Annexure – B of the alleged report, photographs of some constructed pits have been shown which was constructed after cutting of 500 trees but in a clever manner the respondent has shown cutting of 180 trees on 06.02.2024 and 12.02.2024 later on at the same place. It is respectfully submitted that it was almost six months were taken for the construction of the same which clearly transpires that the protected trees have been destroyed i.e. total $500 + 180 = 680$ trees.

It is further respectfully submitted that such pits have been sunk in the ground which shows that no compliance has been taken in accordance with law. (**Annexure O-11**)

11. That in O.A. no. 172 of 2021 titled “Poonam yadav Vs. M/s Eco Green Energy Pvt. Ltd.” the Hon’ble NGT has passed the order to remove the Bandhwari Plant within three months where 300 MT tonne waste was processed. As a matter of fact no places have been identified by the Municipal Corporation in Faridabad district in accordance with law and rules till now to treat the waste material hence wherever the Municipal Corporation finds any empty place irrespective whether it is residential area

or industrial area, it starts to process the waste there without complying the norms mentioned in Solid Waste Management Rules 2016.

[Photograph of waste material at the place in question is enclosed as **Annexure O-12**]

It is respectfully submitted that as stated by the Joint Committee, the site in question is being developed in compliance to the NGT Order dated 30.01.2023 in the matter of Poonam Yadav vs Eco Green Energy Pvt. Ltd. However, the circumstances and the reasons adduced in the complaint of Poonam Yadav are similar (the applicant residing in vicinity of the site, buffer zone not developed, plots allotted in the vicinity by the Haryana Govt.) rather more relevant and serious as the site identified for STP is being used. Site of dumping, if allowed to continue, will deteriorate the environment, affect the fertility of land, will pollute the air and water and is in very close proximity to the market, Public Park, Community centre, school, hospital and habitation which will reduce oxygen level and expose children, senior citizens and patients to toxic gases.

There was never a plan to develop Garbage dumping & or processing unit. Original proposal only plan was to set up SWP of 50 MLD (Now increased to 100 MLD). Now the Garbage dumping, processing unit is being developed at the site in question due to NGT Order dated 30.01.2023 in the matter of Poonam Yadav vs Eco Green Energy Pvt. Ltd. However, this is not the ultimate solution to dump the garbage at the site in question just to comply with order in Poonam Yadav case. The problem here in fact has been transferred to the 56 A sector and adjoining areas who are already suffering due to the Sewage Treatment Plant in its vicinity.

It is claimed that the site is vacant and only 0.370 acres of Land is prepared for keeping garbage before it is sent for processing is not born out by the facts. The ground reality is around 15 truckloads of garbage is being sent daily to the site with no processing facility at site. The garbage dumped site is being overloaded and heaps of garbage has already been created.

12. That the fumes generated from such accumulation of waste material shown in **Annexure O-12 & 13** in residential area makes harder to the local habitants to breath. Small children are becoming prone to communicable diseases.
13. That the alleged report of joint committee failed to describe that the provisions stipulated in Rule 11, 12 16 and Clause A (vii), Clause E (i) of Schedule I of Solid Waste management Rules 2016 has been complied. It is respectfully submitted that At least 15 dump open trucks are arriving daily at the site which carry several tons of garbage. The dump trucks are open, are not designed and covered and carry the mixed solid municipality waste without any segregation in conformity of the proposal to the Municipal Solid Waste Management Rules 2016. (PICS enclosed as evidence). They pass through the Sector 56A main market and the Park (which is very close to the site in question). The garbage spills over all through causing air pollution, stink, foul order, littering and unsightly conditions in the posh sector of HUDA. During this current rainy season the position has worsened and will further worsen. Due to the road near the site very narrow, the garbage dump trucks get stranded near the market and park of the posh HUDA Sector 56A for hours together spreading foul stinking smell, in the Sector.

As observed by the Joint Committee (para 4 of report) that MCF is only complying with the rule 15(h) of the solid waste management rule 2016. It means all other prescribed rules which include details of air emission, effluents generation, solid waste generation and their management have been kept at bay.

It is legally mandatory for the MCF to obtain authorisation from HSPCB before starting any process of establishment or operation on the said site which include setting up of leachate treatment plant. However, MCF has not obtained any prior authorisation from HSPCB and leachate treatment plant has not been set up but MCF has started bulk dumping of the garbage at the site.

As per Solid Waste Management Rules 2016, buffer zone with green belt has to be developed around the solid waste processing site which has not been done. Minimum distance of 200 meters has to be maintained from habitation, public parks, water supply wells which have not been ensured.

Adjacent to the site in question, there is Sector 56A which is developed by HUDA (An urban development Authority). As per Rule 16(d) the State Pollution Control Board, while examining the proposal for authorisation, the requirement of consents under respective enactments and view of agencies like State Urban Development Department, the Town and Country Town Planning Department , District Planning, Ground water Board are to be taken into consideration.

Prayer:-

It is therefore prayed to kindly reject the recommendations made by joint committee for setting up mechanism for treating waste material at the particular place in question.

It is further prayed to take appropriate penal action against the members of the Joint Committee for submitting the report with false and frivolous facts before this Hon'ble tribunal.

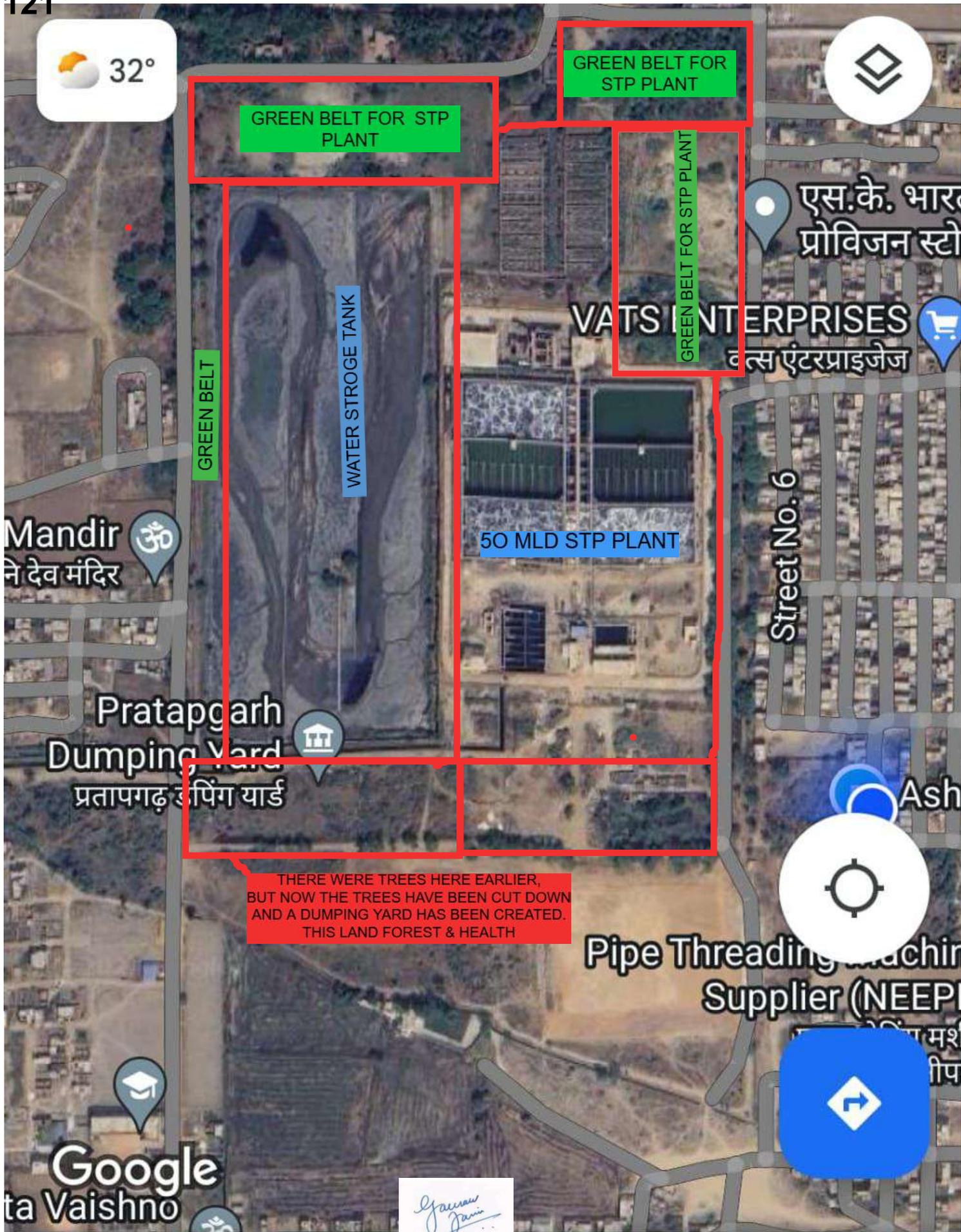
It is further prayed to impose penalty imposed upon the officials responsible for cutting of trees and causing air, water and soil pollution and for violating the environment norms.

Date:- 08.07.2024
Faridabad

Filed by



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Engineering Works

मनोरथ इंजीनियरिंग...

Sec 56 Partap garh part 2

VATS ENTERPRISES

वत्स एंटरप्राइजेज



Electrical Works

Initiative Designer

"A"



Vaishno

Mandir

माता वैष्णो

देवी मंदिर

Lilawati Convent

Sr. Sec. School

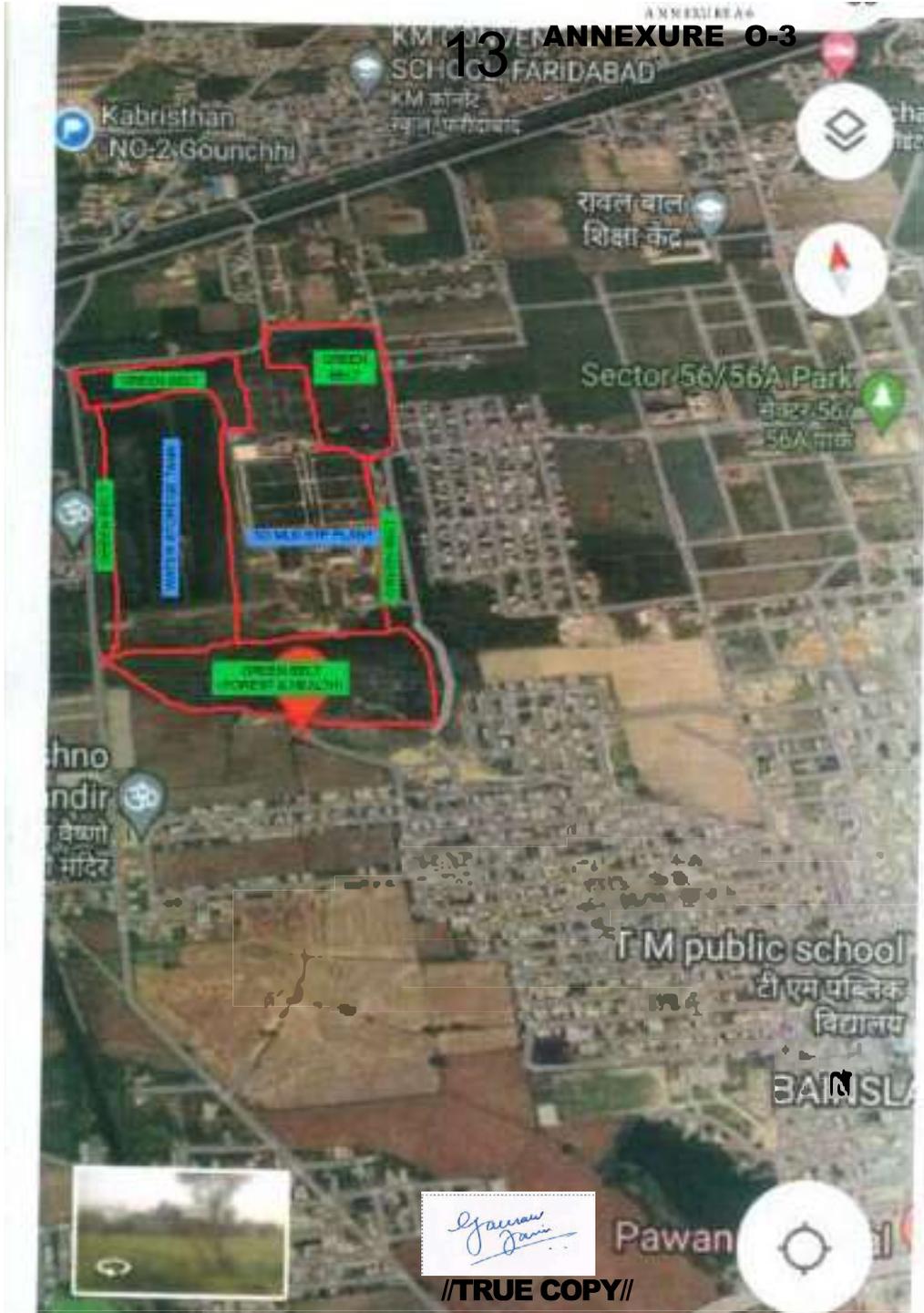
लीलावती

कॉन्वेंट Sr. Sec...



Gaurav Jain

13 ANNEXURE O-3



Gaurav Jain

//TRUE COPY//

PUNJAB KESRI

Faridabad Times

Mar 04, 2024 (IST)

NAVODAY TIME FARIDABAD

Use of domestic gas cylinder in solid waste plant work

- DFSC of Food Supply Department gave instructions for action

Faridabad, 3 March (Bureau): In the solid waste plant being built by the Municipal Corporation in Sector 56 Pratapgarh village under the Swachh Bharat Mission, the contractor Daksh Construction Faridabad is illegally using LPG domestic gas cylinders to run gas cutters.

Whereas the corporation rules say that commercial LPG gas cylinders should be used for any commercial work. The Municipal Corporation officials monitoring this work also did not stop the use of domestic gas by the contractor, that is, right under the nose of the Municipal Corporation, the contractor firm Daksh Construction of Faridabad Sector-20 Sant Nagar is flouting the rules of the Food Supply Department. When the correspondent of

Navodaya Times investigated the matter and the information about the matter was given to DFSC Seema Sharma of the Food Supply Department, she instructed AFSSO Satyavan of NIT area to go to the spot and take action on it. He said that if the contractor is using domestic gas cylinder to run the gas cutter then it is completely wrong.

It should not happen. The department will take action on this. It is not that only municipal corporation contractors use domestic gas cylinders for commercial purposes. In the city, street vendors, tea sellers and hotel operators also illegally use domestic gas cylinders instead of commercial cylinders. In the entire city including B K Chowk, Bata Chowk, Neelam Chowk, Shaheed Bhagat Singh Chowk, Four-Five Chowk, NIT One to Five and Ballabgarh, Dabua, Greater Faridabad, all the hawkers, tea vendors and hoteliers use domestic gas cylinders illegally. But the Food Supply Department does not take action against these tea street vendors and hoteliers.

“If domestic gas cylinder is being used for commercial purposes then it is wrong. According to the rules, only commercial gas cylinders should be used, this will also increase the government's revenue, the department will take action on this by running a campaign. The instructions have also been given to take action against the municipal corporation contractor”

Seema Sharma, DFAC,
Food Supply Department Faridabad

A rectangular box containing a handwritten signature in blue ink. The signature appears to be 'Seema Sharma' written in a cursive style.

//True Translation//

फरीदाबाद नवोदय टाइम्स

डेक्स

116

● बहुत खराब

भाज का तापमान
नगमग 16 डिग्री
ह सकता है।

RUARY 2024 ☀️ सूर्योदय (कल) 06.54 | सूर्यास्त (आज) 06.16 अगले 24 घंटों के दौरान मौसम साफ रहेगा।

डंपिंग यार्ड में निगम ने डाला कूड़ा, लोगों ने किया विरोध

ईको ग्रीन एजेंसी के डंपर ने चिन्हित जगह पर कूड़ा किया खाली

■ डंपिंग यार्ड का मामला एनजीटी में विचाराधीन

फरीदाबाद, 21 फरवरी (ब्यूरो): शहर के सेक्टर-56 प्रतापगढ़ गोछी सररपुर, करनेरा और समयपुर में नगर निगम द्वारा अवैध रूप से वन भूमि एवं स्वास्थ्य विभाग की जमीन पर कूड़ा निस्तारण के लिए बनाए गए जा रहे डंपिंग यार्ड पर बुधवार को नगर निगम की कूड़ा एकत्रित करने वाली एजेंसी ईको ग्रीन के एक डंपर द्वारा कूड़ा फेंका गया।

जिसके बाद वहां के निवासियों द्वारा किए गए विरोध के बाद दूसरा डंपर कूड़ा लेकर नहीं आया। यहां के रहने वाले विनोद शर्मा ने बताया कि वीरवार को आसपास के दर्जनों कॉलोनियों के लोग नगर निगम के इस कूड़ा घर बनाए जाने के विरोध में प्रदर्शन करेंगे। लोगों का कहना था कि मामला एनजीटी न्यायालय में



प्रतापगढ़ गोछी में विरोध के बाद भी बुधवार को निगम ने डलवाया कूड़ा।

विचाराधीन है ऐसे में यहां कूड़ा डालना कहां तक सही है। उन्होंने कहा

कि वन विभाग की जमीन पर कूड़ा डालने पर वन विभाग ने अभी तक नगर निगम के खिलाफ वन अधिनियम की धारा में मामला दर्ज नहीं किया है। जिसकी वजह से यहां के लोग कूड़ा घर बनने की वजह से परेशान हैं। अब क्षेत्र के लोग ने आरपार की लड़ाई के मूड़ में हैं। उनका कहना है कि यहां कूड़ा डाले जाने से आसपास की आबोहवा तो दूषित होगी ही। लेकिन वन क्षेत्र के वन्यजीवों पर भी इसके दुष्परिणाम होंगे।

सररपुर सरपंच मकसूदन, करनेरा सरपंच सुधीर कुमार और समयपुर सरपंच जितेन्द्र भारती ने बताया कि नगर निगम की ठेकेदार कंपनी ने वन भूमि पर लगे हुए 500 वृक्षों की अवैध रूप से कटाई की है। बिना अनुमित के यहां डंपिंग यार्ड बनाने के बाद अब कूड़ा डालना भी शुरू कर दिया है। जो लोगों को पसंद नहीं है। यहां सोलिड वेस्ट मैनेजमेंट के नियमों का उल्लंघन भी किया जा रहा है।

साइ
ऑन

■ दोस्त
में डल

फरीदाबाद साइबर थाना के दो मामले एक मामले बनकर एक हजार रुपए मामले में क्रेड बढ़ाने का इ हजार रुपए बल्लभगढ़ अ की पुलिस सं कर रही है। तलाश में जुटी पहले मामले श्रीवास्तव ने सेंट्रल साइबर बताया है कि मोबाइल फोन कॉल आया। उसने अप चूकि महेन्द्र उसका दोस्त कॉल करने विश्वास कर कि आरोपी उ हजार रुपए उ

मंगलसूत्र गुम होने पर हवलदार की बारातियों ने

PUNJAB KESRI

Faridabad Times
Feb.22, 2024 (IST)

NAVODAY FARIDABAD TIMES

The corporation dumped garbage in the dumping yard,
people protested

Eco Green Agency's dumper emptied the garbage at the
marked place.

- The matter of dumping yard is pending in NGT

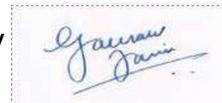
Faridabad, 21 February (Bureau): On Wednesday, a dumper of Eco Green, the garbage collecting agency of the Municipal Corporation, dumped garbage at the dumping yard illegally built by the Municipal Corporation on forest land and Health Department land for garbage disposal in Sector 56 Pratapgarh Gochhi Sarurpur, Karnera and Samaypur of the city.

Later, after protests by the residents, no other dumper came with the garbage. Vinod Sharma, a resident of the place, said that on Thursday, people from dozens of nearby colonies will protest against the construction of this garbage house by the Municipal Corporation. People

said that the matter is pending in the NGT court, so how is it right to dump garbage here? He said that the Forest Department has not yet registered a case against the Municipal Corporation under the Forest Act for dumping garbage on the forest department land, due to which the people here are troubled by the construction of garbage dump. Now the people of the area are in a mood for a fight to the finish. They say that dumping garbage here will not only pollute the surrounding environment but will also have adverse effects on the wildlife of the forest area.

Sarurpur Sarpanch Maksudan, Karnera Sarpanch Sudhir Kumar and Samaypur Sarpanch Jitendra Bharti said that the contractor company of the Municipal Corporation has illegally cut 500 trees planted on forest land. After creating a dumping yard here without permission, they have now started dumping garbage there, which people don't like. The rules of solid waste management are also being violated here.

//True Translation//



MONDAY, 12 FEBRUARY 2024

☀ सूर्योदय (कल) 07.02

☀ सूर्यास्त (आज) 06.08

अगले 24 घंटों के दौरान बादल छाए रहेंगे।

अपनी शादी, जन्मदिन और विवाह की वर्षगांठ की फोटो हमें भेजें।

नोट: मेल में नाम, पता और मोबाइल नम्बर जरूर लिखें।

mailID: navodayfaridabad@gmail.com

जो होगा आज

- फरीदाबाद-गुरुग्राम हाईवे पर हनुमान मंदिर पर भंडारा व शोभा यात्रा का आयोजन समय : सुबह 10 बजे
- जेवर ग्रीन हाइवे पर कट की मांग को लेकर गांव मोहना में प्रदर्शन समय : सुबह नौ बजे
- पाली स्थित भूमि ग्राउंड पर क्रिकेट का मुकाबला समय : सुबह 9 बजे
- सूरजकुंड मेले की मुख्य चौपाल पर पद्मश्री उस्ताद अहमद हुसैन और मोहम्मद हुसैन के सूफी गीतों की प्रस्तुति देगे समय : शाम 6 बजे

कार्यक्रमों की सूचना दें

आप भी इस कॉलम में अपने आयोजन की सूचना प्रकाशित करवा सकते हैं। हमें ई-मेल करें-

navodayfaridabad@gmail.com

नवोदय टाइम्स

विचक रीड

डेढ़ लाख का मोबाइल चोरी

फरीदाबाद: क्राउन इंटीरियर

निगम ने प्रतापगढ़ में वनों की कटाई कर उजाड़ा वन्यजीवों का आशियाना

वनविभाग करेगा काटे गए वनों की जांच

फरीदाबाद, 11 फरवरी (ब्यूरो): शहर के सेक्टर-56 प्रतापगढ़ गोछी सरूरपुर, करनेरा और समयपुर में नगर निगम द्वारा अवैध रूप से वन भूमि एवं स्वास्थ्य विभाग की जमीन पर कूड़ा निस्तारण के लिए बनाए गए जा रहे डंपिंग याई के मामले में वन विभाग भी अपनी जमीन का लेखा जोखा तैयार करेगा। जिला वन अधिकारी राजकुमार ने बताया कि इस क्षेत्र में गांव वालों की शिकायत और एनजीटी कोर्ट के आदेश के बाद जमीन पर काटे गए पेड़ों की रिपोर्ट तैयार की जाएगी।

कि नगर निगम ने बिना अनुमति के जिस जमीन पर वनों की कटाई कर मैदान तैयार किया है वह जमीन किसी की है। एनजीटी न्यायालय के आदेश के बाद पीसीबी, जिला अधिकारियों और नगर निगम के अधिकारियों में खलबली मची हुई है। क्योंकि एनजीटी न्यायालय ने फरीदाबाद जिला उपायुक्त के नेतृत्व में एक कमेटी गठित कर 2 अप्रैल तक चिन्हित की गई जमीन पर बनाए जा रहे डंपिंग याई का मुआयना कर जांच रिपोर्ट न्यायालय में पेश करने



पेड़ों की कटाई के बाद डंपिंग याई।

उजाड़ दिया वन्यजीवों का घर

सेक्टर-56 प्रतापगढ़ डंपिंग याई की जगह पर पहले घना जंगल हुआ करता था। जो सैकड़ों वन्यजीवों की पनाहगाह बना हुआ था। लेकिन नगर निगम ने डंपिंग याई बनाने के लिए इस जमीन का चयन कर यहां वनों की कटाई करवा दी। जहां पर वन्यजीवों के आशियाना हुआ करता था आज उस जमीन पर खुला मैदान है। अब यहां नगर निगम डंपिंग याई बनाने की तैयारियों में जुटा है। इससे आसपास के बसें हुई आबादी के स्वास्थ्य को तो नुकसान होगा ही वन्यजीवों के शहर में घुसने की घटनाएं बढ़ जाएंगी। वहीं यहां फैके जाने वाले विशैले कचरे के सेवन से वन्यजीवों में भी बीमारियां फैलेगी और पर्यावरण भी दूषित होगा।

के आदेश दिए हैं। इस कमेटी में केन्द्रीय प्रदूषण कन्ट्रोल बोर्ड, हरियाणा प्रदूषण कन्ट्रोल बोर्ड और फरीदाबाद प्रदूषण कन्ट्रोल बोर्ड के

अधिकारी हरकत में आ गए हैं।

5 जगहों पर बनाए जाने थे डंपिंग याई



पूर्व डंपिंग याई की जगह पर विचरण करते वन्यजीव।

एनजीटी द्वारा गत वर्ष बंधवाड़ी डंपिंग याई को बंद किए जाने के बाद नगर निगम ने फरीदाबाद शहर में 5 जगहों को नए डंपिंग याई बनाए जाने के लिए चिन्हित की थी। जिसमें से करीब साढ़े 4 कीले जमीन तीन गांव करनेरा, सरूरपुर और समयपुर के पास चुनी गई। आरटीआई में यह जमीन वन भूमि और स्वास्थ्य विभाग की पाई गई है। जिस पर दोनों ही विभागों से एनओसी लिए बिना और गैर अनुमित के नगर निगम ने यह डंपिंग याई बनाने का काम एनआईटी की मैसर्स दक्ष कंस्ट्रक्शन

एनजीटी के आदेश के बाद से ही वन विभाग भी फतेहपुर में अपनी जमीन का लेखा जोखा तैयार करेगा। इस बात की जांच की जाएगी कि नगर निगम के ठेकेदार ने जो अवैध रूप से वनों की कटाई की है वह जमीन वन विभाग की है या नगर निगम की। यहां वन क्षेत्र लगा होने से डंपिंग याई बनने से वन्यजीवों को भी नुकसान होगा।

-राजकुमार
जिला वन अधिकारी

कंपनी को दिया। परिवारी सरूरपुर सरपंच मकसूदन, करनेरा सरपंच सुधीर कुमार और समयपुर सरपंच जितेंद्र भारती ने कोर्ट को बताया कि नगर निगम की ठेकेदार कंपनी ने वन भूमि पर लगे हुए 500 वृक्षों की कटाई करवाइ और बिना अनुमित के यहां डंपिंग याई बनाने का आधारभूत काम शुरू कर दिया। वहीं परिवारियों ने वन भूमि और स्वास्थ्य विभाग की जमीन पर पेड़ों की जानकारी मांगी तो दोनों ही विभागों ने इस बात से इनकार कर दिया कि पिछले कई दशक में पेड़ों की कटाई नहीं करवाई।

NAVODAY FARIDABAD TIMES

Monday, 12 February 2024

The corporation destroyed the habitat of wildlife by cutting down forests in Pratapgarh.

- The forest department will inspect the cut forests

Faridabad, 11 February (Bureau): In the case of dumping yards being built illegally by the Municipal Corporation for garbage disposal on forest land and Health Department land in Gochi Sarurpur, Karnera and Samaypur of the city, the Forest Department will also prepare an account of its land. District Forest Officer Rajkumar said that after the complaint of the villagers in this area and the order of the NGT court, a report will be prepared on the trees cut on the land.

The land on which the Municipal Corporation has prepared a field by cutting down forests without permission belongs to someone. After the order of the NGT court, there is panic among PCB and district officials because the NGT court has constituted a committee under

the leadership of Faridabad District Deputy Commissioner and ordered to inspect the dumping yard being built on the identified land by April 2 and submit the investigation report to the court. In this committee, officials of Central Pollution Control Board, Haryana Pollution Control Board and Faridabad Pollution Control Board have come into action.

Dumping yards were to be built at 5 places.

After the Bandhwari dumping yard was closed by NGT last year, the Municipal Corporation had identified 5 places in Faridabad city to build new dumping yards, out of which about four and a half kile of land was selected near three villages Karnera, Sarurpur and Samaypur. In the RTI, this land was found to be forest land and that of the health department, on which the municipal corporation gave the work of building this dumping yard to NIT's M/s Daksh Construction Company without taking NOC from both the departments and without permission. The Complainants Sarurpur Sarpanch Maksudan, Karnera

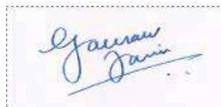
Sarpanch Sudhir Kumar and Samaypur Sarpanch Jitendra Bharti told the court that the contractor company of the Municipal Corporation got 500 trees cut down on the forest land and started the basic work of building a dumping yard here without permission. When the complainants sought information about the trees on forest land and health department land, both the departments denied that they had not cut trees in the last several decades.

Wildlife's home destroyed

There used to be a dense forest at the site of Sector 56 Pratapgarh dumping yard, which was a shelter for hundreds of wild animals, but the Municipal Corporation selected this land to build a dumping yard and got the forests cut down. Today, there is an open field on the land where the wildlife used to live. Now the Municipal Corporation is busy preparing to build a dumping yard here. This will not only harm the health of the nearby population but will also increase the incidence of wild

animals entering the city. At the same time, consumption of toxic waste thrown here will spread diseases among wildlife and will also pollute the environment.

“After the order of NGT, the forest department will also prepare the account of its land in Fatehpur. It will be investigated whether the land on which the Municipal Corporation contractor has illegally deforested belongs to the Forest Department or the Municipal Corporation. Since there is a forest area here, construction of a dumping yard will also harm wildlife.

A rectangular box containing a handwritten signature in blue ink. The signature appears to be 'Rajkumar' written in a cursive style.

Rajkumar
District Forest Officer

//True Translation/

बगैर परमिशन निगम बना रहा कूड़ा निस्तारण प्लांट, NGT का नोटिस

ANNEXURE O-7

■ प्रमुख संवाददाता, फरीदाबाद

नगर निगम की ओर से प्रतापगढ़ में बनाए जाने वाले कूड़ा निस्तारण प्लांट को लेकर नेशनल ग्रीन ट्रिब्यूनल ने नगर निगम को नोटिस दिया है। इसके साथ ही वन विभाग, हरियाणा स्टेट पलूशन कंट्रोल बोर्ड व हेल्थ डिपार्टमेंट को भी नोटिस जारी कर स्टेट्स रिपोर्ट मांगी है। स्थानीय लोगों ने एनजीटी को बताया कि जिस जगह पर नगर निगम कूड़ा निस्तारण प्लांट बना रहा है वह वन विभाग और हेल्थ डिपार्टमेंट की जमीन है। वहां पर कूड़ा निस्तारण प्लांट बनाने के लिए वन विभाग से कोई मंजूरी नहीं ली है, इसके साथ ही वन विभाग ने लिखित रूप में बताया है कि 5 एकड़ जमीन से जितने भी पेड़ की कटाई हुई है, इसके बारे में भी वन विभाग से नगर निगम ने कोई इजाजत नहीं ली है। इसको लेकर एनजीटी ने नोटिस जारी किया है। अब अगली सुनवाई 2 अप्रैल को होगी।

बिना इजाजत 300 पेड़ काटे : नगर निगम पूरे शहर में चार जगहों पर कूड़ा निस्तारण प्लांट बनाने की कवायद कर रहा है, लेकिन उसमें कामयाबी नहीं मिल रही है। पाली में विरोध हो गया तो वहीं रिवाजपुर में भी लोगों ने आंदोलन किया, मुजेडी में हालांकि मशीन लगाने में कामयाबी मिल गई है, लेकिन प्रतापगढ़ में अभी पेंच फंस गया है। वहां पर भी लोगों ने काफी विरोध किया, लेकिन नगर निगम ने पांच एकड़ जमीन पर प्लांट लगाने का काम शुरू रखा। याचिकाकर्ता सुदेश डागर ने बताया कि कूड़ा निस्तारण प्लांट बनाने से आस पास के लोगों

वन विभाग और हेल्थ विभाग की है ज़मीन

- पेड़ काटने के लिए भी नहीं ली मंजूरी
- प्रतापगढ़ में 5 एकड़ जमीन पर तैयार कर रहा है प्लांट
- लोगों ने नेशनल ग्रीन ट्रिब्यूनल में डाली थी याचिका, लिया संज्ञान



कमिटी बनाएगी रिपोर्ट : एनजीटी में मामला चल रहा है तब तक प्रातपगढ़ में प्लांट लगाने का काम धीमी गति से ही चलेगा। इसको लेकर याचिकाकर्ता सुदेश डागर ने बताया कि एनजीटी एक कमिटी का गठन करेगी जिसमें वन विभाग, नगर निगम, हेल्थ डिपार्टमेंट और हरियाणा स्टेट पॉल्यूशन कंट्रोल बोर्ड के अधिकारी होंगे। ये अपनी रिपोर्ट तैयार करेंगे जिसकी अगली सुनवाई 2 अप्रैल को होगी। सुदेश डागर ने बताया कि वन विभाग ने लिखित रूप में दिया हुआ है कि नगर निगम ने पेड़ काटने के लिए वन विभाग से कोई इजाजत नहीं ली हुई है। वहीं जिस जमीन पर कूड़ा निस्तारण प्लांट लगाया जा रहा है वह जमीन वन विभाग और हेल्थ डिपार्टमेंट की है।

“ एनजीटी की तरफ से नोटिस आया है। इसमें नगर निगम अपना काम करता रहेगा। क्योंकि एनजीटी में ये मामला पहले से ही विचाराधीन है और एनजीटी के आदेश पर हम प्लांट लगा रहे हैं। -पद्मभूषण, EXEN, नगर निगम

को परेशानी होगी तो वहीं ग्राउंड वॉटर दूषित होगा। इसके अलावा जिस जमीन पर नगर निगम कूड़ा निस्तारण प्लांट लगा रहा है वहां पहले काफी हरियाली थी। जंगली जानवर वहां पर विचरण करने के लिए आते थे।

लेकिन नगर निगम ने बिना इजाजत 300 से ज्यादा हरे पेड़ों की कटाई कर दी। जो पूरी तरह से पर्यावरण के खिलाफ है। इसी को लेकर एनजीटी में याचिका दायर कर दी गई है।

कॉलोनी में डाल रहे बंधवाड़ी का कूड़ा



लोगों ने सौंपा ज्ञापन

■ प्रस, फरीदाबाद : बंधवाड़ी कूड़ा निस्तारण प्लांट के बचे हुए कचरे को सैनिक कॉलोनी के खाली प्लांटों में डालने के विरोध में स्थानीय लोगों ने सोमवार को नगर निगम मुख्यालय में प्रदर्शन कमिश्नर ए मोना श्रीनिवास को

Navbharat Times, Faridabad, Tuesday, 20 February, 2024

CORPORATION IS BUILDING GARBAGE DISPOSAL PLANT
WITHOUT PERMISSION, NOTICE OF NGT

Chief Correspondent, Faridabad:

The National Green Tribunal has issued a notice to the Municipal Corporation regarding the garbage disposal plant being built by the Municipal Corporation in Pratapgarh. Along with this, a notice has been issued to the Forest Department, Haryana State Pollution Control Board and Health Department and a status report has been sought. Local people told NGT that the place where the Municipal Corporation is building a garbage disposal plant is the land of the Forest Department and Health Department. No permission has been taken from the forest department to build a garbage disposal plant there. Along with this, the forest department has stated in writing that the municipal corporation has not taken any permission from the forest department for cutting any of the trees from the 5 acre land. NGT has issued a notice

regarding this. Now the next hearing will be held on 2nd April.

300 trees were cut without permission:- The Municipal Corporation is trying to build garbage disposal plants at four places across the city but is not getting success in it. There was protest in Pali and people also protested in Riwajpur. Although success has been achieved in installing the machine in Mujedi, but there is still a problem in Pratapgarh. There too people protested a lot, but the municipal corporation started the work of planting the plant on five acres of land. The Petitioner Sudesh Dagar said that building a garbage disposal plant will cause problems to the people living nearby and will also contaminate the ground water. Apart from this, the land on which the Municipal Corporation is setting up the garbage disposal plant was previously green. The wild animals used to come there to roam. But the Municipal Corporation cut down more than 300 green trees without

permission, which is completely against the environment.

A petition has been filed in NGT regarding this.

THE LAND BELONGS TO THE FOREST DEPARTMENT AND THE HEALTH DEPARTMENT

- Permission was not taken even for cutting trees
- The plant is being set up on 5 acres of land in Pratapgarh
- People had filed a petition in the National Green Tribunal, it took cognizance.

THE COMMITTEE WILL PREPARE A REPORT:- Till the case is pending in NGT, the work of setting up the plant in Pratapgarh will proceed at a slow pace. Regarding this, the petitioner Sudesh Dagar said that NGT will constitute a committee which will have officers from Forest Department, Municipal Corporation, Health Department and Haryana State Pollution Control Board. They will prepare their report and the next hearing will be on 2nd April. Sudesh Dagar said that the Forest Department has given in writing that the Municipal

Corporation has not taken any permission from the Forest Department to cut the trees. The land on which the garbage disposal plant is being set up belongs to the Forest Department and the Health Department.

"A notice has come from NGT, in this the municipal corporation will continue its work because this matter is already under consideration in NGT and we are setting up the plant on the orders of NGT". Padambhushan, EXEN, Municipal Corporation.

A small, rectangular image showing a handwritten signature in blue ink. The signature appears to be "Gaurav Jain" written in a cursive style.

//True Translation//


DHBVN
DAKSHIN HARYANA BIJLI VITRAN NIGAM

(A GOVT. OF HARYANA UNDERTAKING)

OFFICE OF CHIEF ENGINEER / OPERATION

PO POWER HOUSE ROHTAK ROAD, PUNJABI BAGH, DELHI-35

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E-mail: ceopdelhi@dhbvn.org.in, Website: www.dhbvn.org.in

ANNEXURE O-8

To

 SE/OP Circle
 DHBVN, Faridabad

Regd

Memo No.: Ch- 02/WO/E-91/2023-24/FBD

dated: - 03.10.2023

Sub: -

DEPOSIT ESTIMATE

Ref: -

Your office memo No. Ch-86/Est-12/BLB/23-24

dated: -01.09.2023.

The below mentioned deposit estimate is sent herewith duly sanctioned by this office.

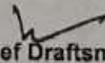
Sanctioned No	Name of work	Amount	Classification
D-251/2023-24	Deposit estimate for release of new connection for load 2500KW with GD 2500KVA of M/s Municipal Corporation Faridabad at 100MLD, 87MH JJ-5 Sector-56, Faridabad applied vide A&A No. F40-523-11 dated 24.05.2023, under HT/PWW category under 'OP' S/Divn. DHBVN, S/U Ballabgarh during the year 2023-24	Rs. 01,81,21,126/-	GH-47.301

(Rs. One Crore Eight One Lacs Twenty One Thousand One Hundred and Twenty Six only)

Note:-

- 1) Work should only be executed, if the specific funds is placed at your disposal in the Budget for the year 2023-24.
- 2) This estimate is sanctioned in terms of Sr. No. 3.2 of Delegation of Powers.
- 3) The expenditure of the work should be restricted up to the budget grant placed at your disposal under the head shown on the allocation sheet.
- 4) The responsibility of the correctness of the figures shown in the estimate rest with you and your SDO.
- 5) Inspection charges @1.5% of sanctioned amount will be deposited by the consumer if work to be carried out under Self Execution Scheme OR work to be carried out Departmentally, total sanctioned amount+10% departmental supervision charges will be deposited by consumer.
- 6) Any type of Dismantled material from this work shall be taken in form IV by the concerned JE & shall be returned to store immediately, otherwise in case of any complicity arises on later stage, you and your concerned Xen will be fully responsible for the same.
- 7) The inspection of the material should be got carried out by DHBVN officer/Third Party agency empanelled by Nigam as per Quality Assurance plan of the Nigam
- 8) The compliance of Sales Circular No. D-18/2018 dated 22.05.2018 & D-22/2018 dated 16.08.2018 be made before execution of work under Self Execution Scheme.
- 9) Before taking work in hand all the circulars/instructions circulated by Nigam may be kept in view and in case of any short comings arise on later stage, you and the concern SDO will be fully responsible.
- 10) No any type of undue benefit is to be given to the representative by way of showing less quantity of material/labour charges etc. or any other way, otherwise your office shall be responsible.
- 11) Before execution of work, all the sales circulars/instructions of the Nigam may be kept in view, otherwise in case of any complicity arises on later stage, you and your SDO will be fully responsible for the same, as the estimate has only been sanctioned to execute the work as per Nigam instructions.
- 12) The compliance of Sales Circular No. D-14/2018 and D-30/2020 be made before execution of work.
- 13) In case of any observations noticed by your office, same must be brought to the notice of this office within one week falling which responsibility of any lapses observed at a later stage will rest upon your office.
- 14) The latest instruction regarding levy of GST may be insured before start of the work.
- 15) Before execution of work, SDO/Xen 'OP' will ensure that all the material including cable/conductor has been taken as per site condition and as per Nigam Instructions.

 This issues with the approval of the W/ C.E/OP DHBVN, Delhi at NP-1 File No. WO/ E-91/2023-24/FBD
 DA/Estimate .


 Chief Draftsman
 For CE (OP) DHBVN, Delhi

CC to:-

Xen 'OP' Divn., DHBVN, Ballabgarh.

DHBVN

Same of work - Deposit estimate for 11 KV

Independent feeder for release of
Puu Connection its SOP municipal
Cooperation Funded by of 11KV Independent
feeder at 100 MW 87 MM JS S. Sector 56
Fundabad 121004 Kule AnAnk-F40-523-11
Puu Dated - 24/5/23 with load 2500.00kw
and CD 2500.00 KVA New proposed feeder
from 66KV Sub-Station Hyderabad Under
of S/Divn DHBVN Se-5 Ballabgarh during
the year-2023-24

Examined By - SDO of S/Divn DHBVN Se-5 Ballabgarh

Allocation -

Please check the allocation

18/14/23

Allocation cheques
an-47
m

Major Head -

Minor Head -

Detail Head -

Amount - ~~1,81,21,126~~
1,81,18,582/-

No. D-251/23-24

1,81,21,126/-

One crore eighty one lacs
Twenty one thousand
Twenty five only

ER Parmod Kumar
SDO (Op) Sub-Division
Sector 56, DHBVN
Ballabgarh

DHBVN

History is Scope — This estimate has been framed to cover the cost of material and labour charges and transport charges etc — Deposit estimate for power 11KV Independent feeder to village of Pura Connection to Sol municipal Corporation Faridabad of 11KV Independent feeder at named 87 MH JS Sector 56 Faridabad 12/004 As per Fy. 523-11/ Pura dated 24/5/23 with load 2500KW and CD 2500VA New proposed feeder from 66KV Sub Station Hyderabad Under of S.D. DHBVN S-5 Ballabgarh during the year-2023-24

A request letter have been received in this office from consumer under Self execution Schem after sanction of this estimate @ 1.5% Supervision/Inspection charge, Total cost of the estimate will be got deposited by the consumer consent of the consumer is attached with the estimate. Hence this deposit estimate has been framed

Rate — As per current rate list

Method — The work will be carried out by the authorized A-Class Contractor

Time — The work will be completed after sanctioned the estimate by the higher authority and subject to be availability of material and after depositing the estimate cost

Design — As per standard design of Nijam

Est — Total cost of estimate Rs. ---

Nar,
SE (OP) CIRCLE
DHBVN, FARIDABAD

XEN 'OP' Division
DHBVN Ballabgarh

Pardhu
ER. Parmod Kumar
SDO (Op) Sub-Division
Sector-55, DHBVN,
Ballabgarh

D.H.B.V.N.

10. Description of Material

No.	Description of Material	Qty	Rate	Amount
1	PCC Pole 11MTR. Long.	24 Nos.	5348/-	128352/-
2	XLPE Cable 3x300MM ² (TR)	3700 MTR.	1635.54/-	6051498/-
3	HDPE Pipe 160MM (PE-63) PN-4	3300 MTR.	611/-	2111300/-
4	Earthing Set Complete.	28 Nos.	3483/-	97524/-
5	ASSR. Conductor 100MM ² 11mm 200 MTR.	3 Nos.	86.59/-	17318/-
6	11KV G.O. Switch Complete 11 mtr Long	3 Nos.	10034/-	30102/-
7	G.I. channel 100x50x6 MM.	740 k.g.	86.38/-	63921.20/-
8	G.I. channel 75x40x6 MM.	560 k.g.	87.79/-	49162.40/-
9	G.I. Angell 50x50x6 MM.	440 k.g.	86.45/-	38038/-
10	G.I. Plate 50x6 MM	380 k.g.	89.21/-	33899.80/-
11	G.I. Nut & Bolt (off size)	130 k.g.	84/-	10920/-
12	G.I. strip for Earthing	24 Nos.	1148/-	27552/-
13	11KV Pin Insulator with Pin	54 Nos.	189/-	10206/-
14	11KV XLPE Cable Box outdoor	24 Nos.	1100/-	26400/-
15	11KV XLPE Cable Box Indoor	5 Nos.	900/-	4500/-
16	11KV VCB 24VDC 400Amp. outgoing	1 No.	441000/-	441000/-
17	11KV HT Meter Cubical Box with meter	2 Nos.	82548/-	165096/-
18	wooden cleat (off size)	72 Nos.	450/-	32400/-
19	Danger plate	24 Nos.	68/-	1632/-
20	Number plate Checked for Rs. 18121126/-	24 Nos.	68/-	1632/-
21	Barbed wire	24 Nos.	68/-	1632/-
22	11KV LA 9KV, 10KA	120 k.g.	97.94/-	11752.80/-
23	HDPE pipe jointer	9 Nos.	1900/-	17100/-
24	Earthing Rod	50 Nos.	00.00	00.00
	Labour Charges	28 Nos.	434/-	12152/-

Labor Charges 22947667.00
 13960806
 13958895.94

(A) + (B) G. Total - 13960806.00
 10% Diposital charges 1396080.60
 Gross Total - 15356886.60

Total - 9453335/-
 15% overhead charges - 1559801/-
 (A) Total - 11013139/-

18% GST charges - 2764240/-
 18121126.02

c/s Grand Totaly 18121126.02
 Checked for 18121126.02
 Rupees.....

XEN 'OP' Division
DHBVN Ballabgarh

MDM
(OP) Division DHBVN Ballabgarh

ER. Parmod Kumar
SDO (Op) Sub-Division
Sector-55, DHBVN,
Ballabgarh

SE (OP) CIRCLE
DHBVN, FARIDABAD

D.H.B.V.N.

No.	Description of labour	Qty	Rate	Am't
1	Elo 11MTR. PCC Pale	24No	855 898	21552.00
2	Elo ACSR Conductor 100MM ²	200MTR	335	67000.00
3	Elo 11KV G.O. Switch Cap.	3No	7388	22140.00
4	Elo Earthing set cap.	28No	620	17360.00
5	Elo G.I. channell 100x50x6	740kg	77	57180.00
6	Elo G.I. channell 75x40x6	560kg	77	39200.00
7	Elo G.I. Angell 50x50x6	440kg	77	30800.00
8	Elo G.I. Plate 50x6	580kg	57	10900.00
9	Elo G.I. Nut & Bolt (G.I. 50x6)	130kg	77	9100.00
10	Elo 11KV Pin Insulator with Pin	54No	107	5400.00
11	Elo XLPE Cable LA 9KV, 10KA	9No	5591	50310.00
12	Elo HDPE Pipe 300MM ² (CTR)	3700MTR	44.78	165464.00
13	Elo HDPE Pipe 160MM (PE-63) PN-4	3300MTR	650	214500.00
14	Elo Earthing Rod.	28No	1557	42380.00
15	Elo HDPE pipe jointer	55No	450	24750.00
16	Elo Barbed wire	120kg	67	7200.00
17	Elo Nuber plate	24No	97	2160.00
18	Elo Dangle plate	24No	97	2160.00
19	Elo 11KV VCB 400 Amp outgoing	1No	6708	6708.00
20	Elo HT meter Cabinet Box with meter	2No	2600	5300.00
21	Elo wooden chest	72No	277	19440.00
22	Elo XLPE Cable Box I/Door outdoor	29No	280	8120.00
23	Elo G.I. strip for Earthing	24No	82	1968.00
24	Elo fabrication charges (740+560+440+330)	2160	137	27560.00
25	T.R.P.T. charges PCC pale	24No	500	12000.00

Total = 267969.00
 10% P.C.C. charges = 26796.90
 Total = 294765.90

D.K.M.
 ER. Parmod Kumar
 SDO (Op) Sub-Division
 Sector-55, DHBVN,
 Ballabgarh

DAKSHIN HARYANA BIJLI VITRAN NIGAM
(A GOVT. OF HARYANA UNDERTAKEING)
OFFICE OF CHIEF ENGINEER/ OPERATION
PO POWER HOUSE ROHTAK ROAD, PUNJABI BAGH,
DELHI-35

PH:011-28312877, 011-28313780

E-mail: ceopdelhi@dhbvn.org.in,

Website:www.dhbvn.org.in

DHBVN

To

SE/OP Circle

DHBVN, Faridabad

Memo No.Ch-02/WO/E-91/2023-24/FBD

Dated: 03.10.2023

Sub:- DEPOSIT ESTIMATE

Ref:- Your office memo No.:Ch-86/Est-12/BLB/23-24
dated: 01.09.2023.

The below mentioned deposit estimate is sent herewith
duly sanctioned by this office.

Sanctioned no.	Name of work	Amount	Classification
D-251/2023-24	Deposit estimate for release of new connection for load 2500 KW with CD	Rs.01,81,21,126/-	GH-47.301

	<p>2500 KVA of M/s. Municipal Corporation Faridabad at 100 MLD, 87HM JJ-5 Sector-56, Faridabad applied vide A&A No.F40-523-11 dated 24.05.2023, under HT/PWW category under 'OP' S/Divn. DHBVN, S/U Ballabgarh during the year 2023-24</p>		
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(Rs. One Crore Eight One lacs Twenty One thousand One Hundred and Twenty Six only)

Note:-

- 1) Work should only be executed, if the specific funds is placed at your disposal in the Budget for the year 2023-24.

- 2) This estimate is sanctioned in terms of Sr. No.3.2 of Delegation of Powers.
- 3) The expenditure of the work should be restricted up to the budget grant placed at your disposal under the head shown on the allocation sheet.
- 4) The responsibility of the correctness of the figures shows in the estimate rest with you and your SDO.
- 5) Inspection charges @1.5% of sanctioned amount will be deposited by the consumer if work to be carried out under Self Execution Scheme OR work to be carried out Departmentally, total sanctioned amount +10% departmental supervision charges will be deposited by consumer.
- 6) Any time of Dismantled material from this work shall be taken in form IV by the concerned JE & shall be returned to store immediately, otherwise in case of any complicity arises on later stage, you and your concerned Xen will be fully responsible for the same.

- 7) The inspection of the material should be got carried out by DHBVN officer/ Third Party agency empanelled by Nigam as per Quality Assurance plan of the Nigam.
- 8) The compliance of Sales Circular No.D-18/2018 dated 22.05.2018 & D-22/2018 dated 16.08.2018 be made before execution of work under Self Execution Scheme.
- 9) Before taking work in hand all the circulars/ instructions circulated by Nigam may be kept in view and in case of any short comings arise on later stage, you and the concern SDO will be fully responsible.
- 10) No any type of undue benefit is to be given to the representative by way of showing less quantity of material/ labour charges etc or any other way, otherwise your office shall be responsible.
- 11) Before execution of work, all the sales circulars/ instructions of the Nigam may be kept in view,

otherwise in case of any complicacy arises on later stage, you and your SDO will be fully responsible for the same, as the estimate has only been sanctioned to execute the work as per Nigam instructions.

- 12) The compliance of Sales Circular No.D-14/2018 and D-30/2020 be made before execution of work.
- 13) In case of any observation noticed by your office, same must be brought to the notice of this office within one week falling which responsibility of any lapses observed at a later stage will rest upon your office.
- 14) The latest instruction regarding levy of GST may be insured before start of the work.
- 15) Before execution of work SDO/Xen 'OP' will ensure that all the material including cable/ conductor has been taken as per site condition and as per Nigam Instructions.

This issue with the approval of the W/C E/OP DHBVN,
Delhi at NP-1 File No.WO/E-91/2023-24/FBD DA/
Estimate.

Sd/-
Chief Draftsman
For CE (OP) DHBVN, Delhi

CC to: Xen 'OP' Divn, DHBVN, Ballabhgar.

DHBVN

Name of work:- Deposit estimate for ...11 per independent Sector for release of Power Connection to SOP Municipal Corporation Faridabad of 11 per independent Sector at 100 MLD 87 MH JJH, Sector-56 Faridabad 121004 vide AsA No.F40-523-11PWW Dated 24.05.2023 with land 2500.00 KW and CD 2500.00 KVA New proposed Feeder from 66 KV Sub-Station Hyderabad under OP S/DIM DHBVN Se-JJ Ballabgarh during the year 2023-24.

Farmed by – SDO op S/Dum DHBVN Se-JJ Ballabgarh

Allocation- Please check the allocation

Mayeer Head: sd/-

Mioner Head: Allocation

Detail Head- GH-47

Amount 181,21,126/-

No.D-251/23-24

1,81,21,126/-

One Crore eighty one lakh
twenty one thousand, one
hundred twenty six only.

Sd/-

DHBVN

HISTORY IS SCOPE:- This estimate has been framed to cover the cost of material and Labour Charges and Transport Charges etc. Deposit estimate for Prov 11 per independent Beeder to release of PWW Connection to SOP Municipal Corporation Faridabad of 11KV Independent Beeder at 100 MLD87 MH JJ 5 Sector-56 Faridabad 121004 ASA No.F40-523-11/PWW dated 24.05.2023 with land 2500 KW and CD 2500 KVA New proposed Beeder from 66 KV Sub-Station Hyderabad under OP S/DUM DHBVN Se-II Balolabhghar during the year 2023-24.

A request letter have been received in this office from Consumer under Self Execution Scheme after Sanctioned this estimate @ 1.5% Supervision/ inspection charges, Total cost of the estimate will be got deposited by the Consumer Consent of the consumer is attaches

with the estimate. Hence, this deposit estimate has been framed.

Rate:- As per current vacate list.

Method:- The work will be carried out by the authorized/
A-Class Contractor.

Time:- The work will be completed after Sanctioned the estimate by the higher authority and Subject to be availability of material and after depositing the estimate cost.

Design:- As per standard design of Nigam.

Cost:- Total cost of estimate Rs.....

Sd/-
Er. Parmod umar
SDO (OP) Sub-Division
Sector-55, DHBVN,

XEN 'OP' Division
DHBVN Ballabgarh

Sd/-
SE(OP) Circle
DHBVN, Faridabad

DHBN

S.No.	Description of material	Qty	Rate	Amount
1.	PCC Pole 11MTR-Long	24 Nos.	8343/-	128232
2.	XLPE Cable 3x300 mm 2 (TR)	3700 Mtr	1635.54	6051498
3.	HDPE pipe 160 MM (PE-63) PH- 4	3300 MTR	661	2181300
4.	Earthing Set cable	28 Nos.	3483	97524
5.	ACSR Conductor 100mm ²	200 MTR	86.59	17318
6.	11Kv G.O. Switch camplet 11 w/o long	3 Nos.	10034	30102
7.	G.I. channel 100x50x6 MH	740 Kg	8638	63921.20
8.	G.I. Chantall 76x40x6mm	560 kg	87.79	49162.40
9.	G.I. Angell 50x50x6 mm	440 Kg	86.45	38038
10.	G.I. Flate 50x6	380 Kg	89.21	33899.80

	mm			
11.	G.I. Nut & Bolt Caff size	130 Kg	84	100120
12.	G.I. Strip for Earthing	24 Nos.	1148	27552
13.	11 Kv Pin Insulator with Rin	54 Nos.	189	10206
14.	11 Kv x LPE cable Box and door	24 Nos.	1100	26400
15.	11Kv XLPE Cable Box Indoor	5 Nos.	900	4500
16.	11 Kv VCB 24 VDC 400 Amp outgoing	1 No.	541000	441000
17.	11 KV HT Meter cubical box	2 Nos.	82548	165096
18.	Wooden cleat (off size)	72 nos.	450	32400
19.	Danger plate	24 Nos.	68	1632
20.	Number plot	24 Nos.	68	1632
21.	Borbed wire	120 Kg	97.94	11752.80
22.	11 KV LA 9 Kv	9 Nos.	1900	17100

	10 KA			
23.	HDPE pipe Jointer	550 Nos.	00.00	00.00
24.	Earthing Rod	28 Nos.	434	12152
			Total	9453338
	16.5% over head charges			1559801
			(A) Total	11013139

Sd/- ER Pramod Kumar
SDO (OP) Sub-Division
Sector-55, DHBVN,
Ballabgarh

DHBVN

S.No.	Description of Labour	Qty	Rate	Amount
1.	E/O 11 Mtr PCC pale	24 No.	898	21552.00
2.	E/o ACSR Conductor 100 MM2	200 MTR	3.35	670
3.	E/o 11 Kv G.O. Switch Cop.	3No.	738	2214
4.	E/o Earthnig set cup.	28 No.	620	17360
5.	E/o G.D. Channel 100 x50x6	740 Kg	7	5180
6.	E/o G.I. Channel 75x40x6	560kg	7	3920
7.	E/o G.I. Angell 50x50x6	440 kg	7	3080
8.	E/o G.I. Flate 50x6	380kg	5	10100
9.	E/o G.I. Nut & Bolt Cffshel	130kg	7	910
10.	E/o 11 Kv Pin Insulator with pin	54 No.	10	540
11.	E/o 11 kv LA 9KV, 10 KA	9 No.	559	503
12.	E/o XLPE cable 300 MM2(TR)	3700 MTR	44.72	165464
13.	E/o HDPE Ripe 160 MN (PE-63) PN-4	3300 MTR	650	2145000

14.	E/o Earthing Rod	28 No.	151	4228.00
15.	E/o HDPE Pipe Jainder	550 No.	450	247500
16.	E/o Basbed wire	120kg	6	720
17.	E/o Number plate	24 No.	9	216
18.	E/o Danger plate	24 No.	9	216
19.	F/o 11 Kv VCB 400 Amp outgoing	1 No.	6708	6708
20.	E/o HT Meter cubical box with meter	2 No	2650	5300
21.	E/o Wooden caleat	72 no.	27	1944
22.	E/o XLPE Cable box I/Door/ adapter	29 no.	280	8120
23.	E/o G.I. strip for earthing	24 no.	82	1968
24.	E/o Farbication charges (9740+560+440+350)	2120	13	27560
25.	TRPT charges PCC pale	24 No.	100	2400
				2679698.00
			10% Pbd. Charges	267969.50
			(B) Total	2947657.80



Sd/- ER Pramod Kumar
SDO (OP) Sub-Division
Sector-55, DHBVN,
Ballabgarh

//True Copy//



ANNEXURE O-10



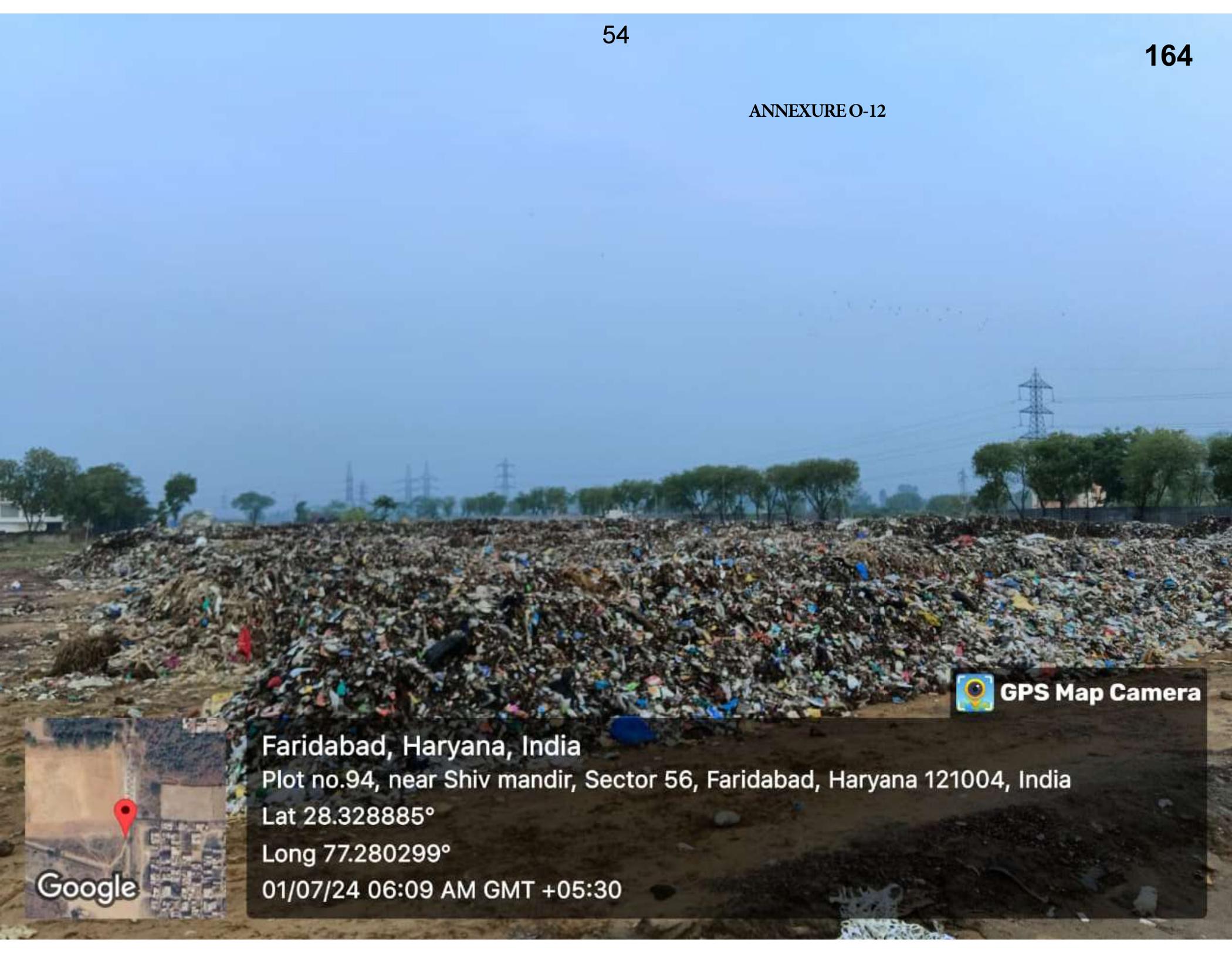


 **GPS Map Camera**



Faridabad, Haryana, India
87HJ+9PW, Sector 56, Faridabad, Haryana 121004, India
Lat 28.328805°
Long 77.281544°
05/07/24 02:37 PM GMT +05:30

ANNEXURE O-12

**GPS Map Camera**

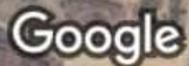
Faridabad, Haryana, India

Plot no.94, near Shiv mandir, Sector 56, Faridabad, Haryana 121004, India

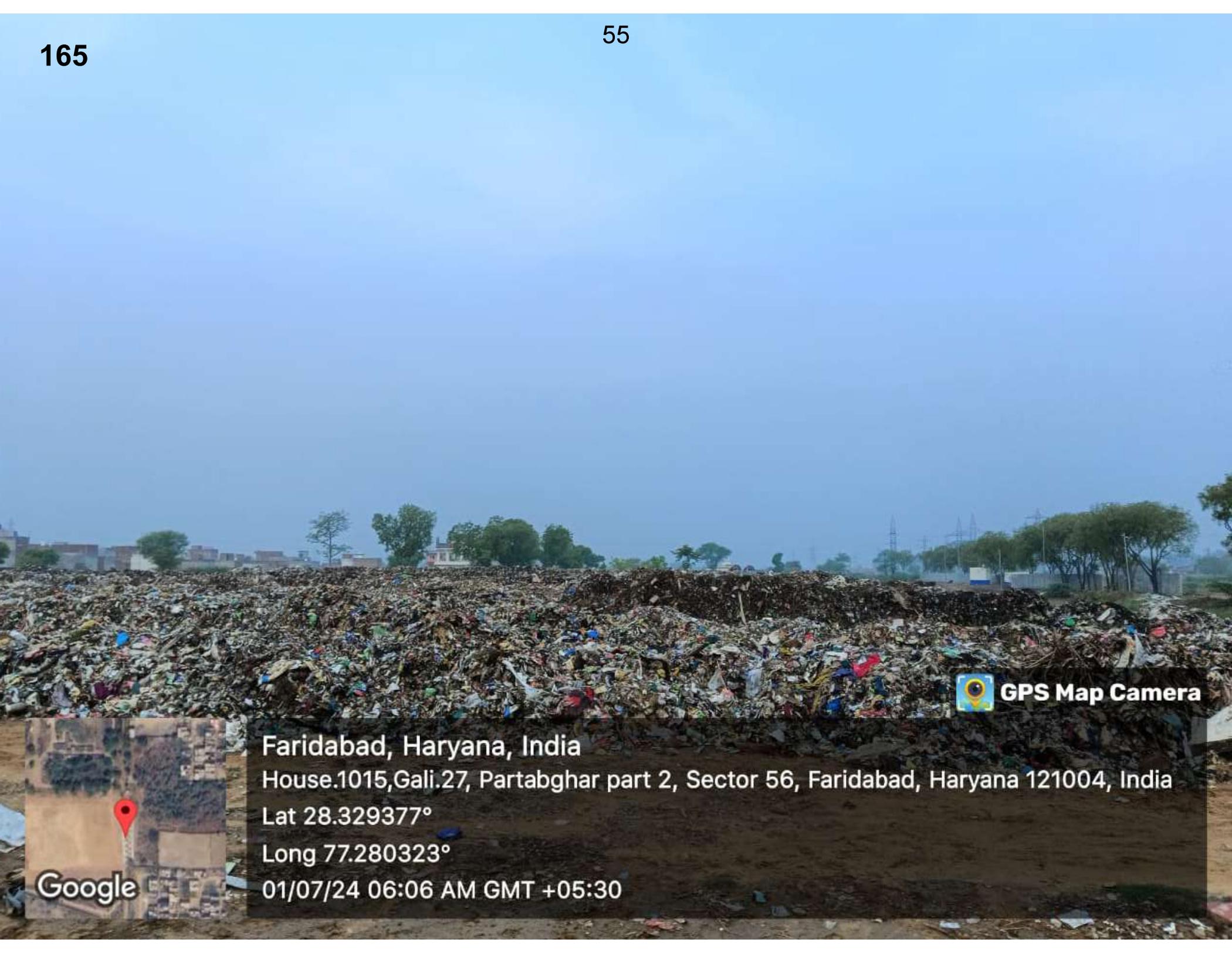
Lat 28.328885°

Long 77.280299°

01/07/24 06:09 AM GMT +05:30



Google



 **GPS Map Camera**

Faridabad, Haryana, India

House.1015,Gali.27, Partabghar part 2, Sector 56, Faridabad, Haryana 121004, India

Lat 28.329377°

Long 77.280323°

01/07/24 06:06 AM GMT +05:30



Google



Sachin Thakur <thakursachin1292@gmail.com>

ADVANCE SERVICE OF OBJECTION TO THE REPORT IN OA/123/2024

Sachin Thakur <thakursachin1292@gmail.com>

8 July 2024 at
13:46

To: dulbhry@hry.nic.in, environment@hry.nic.in, haryana-envis@hry.gov.in, hspcb@hry.nic.in, hspcbrofr@gmail.com, mdhfdc@gmail.com, dhs.dghs@hry.nic.in, dcfbd@hry.nic.in, cmc.mcfbd@gmail.com, dakshaconstruction@hotmail.com

PLEASE FIND THE ATTACHED COPY OF OBJECTION TO THE
REPORT IN OA/123/2024

REGARDS



OBJECTIONS TO REPORT FINAL.pdf

5508K